

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD
REGIONAL BENCH, COURT NO. 1**

CUSTOMS APPEAL NO. 11535 OF 2016

[Arising out of Order-in-Original/Appeal No JMN-CUSTM-000-APP-015-017-16-17 dated 29.04.2016 passed by Commissioner of CUSTOMS(PREVENTIVE)-JAMNAGAR(PREV)]

G N SHIP BREAKERS

Appellant

Plot No 127, Ship Breaking Yard,
Sosiya/alang,
Bhavnagar, Gujarat

Vs.

**COMMISSIONER OF CUSTOMS(PREVENTIVE)-
JAMNAGAR(PREV)**

Respondent

Sharda House...Bedi Bandar Road,
Opp. Panchavati,
Jamnagar, Gujarat

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Himanshu P Shrimali, Superintendent (AR)

CORAM:

HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

Final Order No. 12789/2024

Date of Hearing/Decision : **22/11/2024**

C. L. MAHAR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 28.10.2024, 06.11.2024, 22.11.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

**(C. L. MAHAR)
MEMBER (TECHNICAL)**

AD